

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1963/2024

(Arising out of impugned final judgment and order dated 10-10-2023 in AS No. 220/2009 passed by the High Court For The State Of Telangana At Hyderabad)

MOHD. RIYAJODDIN & ANR.

Petitioner(s)

VERSUS

MOHD. SIRAJUDDIN & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 29-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Basa Mithun Shashank, Adv.
Mr. Balram Goud, Adv.
Mr. M.u. Mukunda, Adv.
Mr. Vikas Mehta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioners. The question of seminal importance, which is required to be decided in this case is whether the principles of Hindu law could be applied while deciding the right of inheritance falling under the Mohammedan law.

Issue notice, limited to the above question, returnable on 18.3.2024.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)